

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-2571/2017**

**New Delhi, this the 31<sup>st</sup> day of August, 2017**

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Sh. Raj Vir Sharma, Member (J)**

1. Akashwani & Doordarsan Administrativie Staff Association (recognized) through its General Secretary, Ramesh Singh Chouhan, aged 47 years, S/o Sh. M.S. Chouhan, R/o D-11/4, Radio Colony, Kingsway, Delhi-09.
2. I. Ramanujam, aged 53 years, S/o Sh. R. Iyyadurai Nadar, Working as Head Clerk, All India Radio, Tirunelveli (Tamil Nadu) R/o 14/754/11, Periyar Nagar, Kamraj Nagar South Pavoorchathiram, Tenkasi Taluk, Tirunelveli-627808.
3. Bibhas Deb, aged 58 years, Working as Assistant, All India Radio, Agartala, R/o Mukul Ram Deb, Krishana Nagar, Press Golly, Bijoykumar Chowmuhani, PO Agartala (TP)-7990001.
4. A. Natrajan, agd 50 years, s/o Sh. A. Abiramn, working as Assistant, All India Radio, Puduchery, r/o 215, Subbiah Nagar, Thattanchavady, Puduchery-605006. .... Applicants

(Through Sh. Yogesh Sharma)

Versus

1. Union of India through the Secretary, Ministry of Information and Broadcasting, Govt. of India, Shastri Bhawan, New Delhi-110001.
2. The Secretary, Ministry of Finance, Deptt. Of Expenditure, North block, New Delhi.
3. The Secretary,

Min. Of Personnel, Public Grievances and Pension,  
DOPT (Estt. RR), North Block, New Delhi.

4. The Chief Executive Officer,  
Prasar Bharti, Prasar Bharti House,  
Doordarshan Bhawan, New Delhi.

5. The Director General,  
All India Radio,  
Akashwani Bhawan, Sansad Marg,  
New Delhi. .... Respondents

(through Sh. J.P. Tiwari and Ms. Vertika Sharma)

### **ORDER (ORAL)**

#### **Hon'ble Sh. Shekhar Agarwal, Member (A)**

This OA has been filed seeking the following reliefs and interim relief:

“(i) that the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that whole action of respondents not amending the existing Service Rules/Recruitment Rules to the post Ministerial cadre i.e. to the post of Head Clerk, Assistant etc. in terms of DOP&T OM No. AB.14017/61/2008-Estt. (RR) dated 24<sup>th</sup> March 2009 is illegal, arbitrary and discriminatory and consequently pass an order directing the Respondents to amend in the existing Service Rules/ Recruitment Rules in Terms of DOP&T OM No. AB.14017/61/2008-Estt. (RR) dated 24<sup>th</sup> March 2009 with all the consequential benefits for due dates.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to finalize & implement the Cadre Restructuring in respect of All India Radio and Doordarshan Administrative Staff since the Review Committee had already submitted the Report in the year 2015 itself on the Cadre Restructuring of the Applicants/Admn Staff of AIR &DD.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants.”

#### **Interim Relief**

Pending final disposal of the main OA, the Hon'ble Tribunal may graciously be pleased to pass an order restraining the respondents to fill up the promotional post on deputation basis by way of staying process of selection initiated vide advertisement dated 9.5.2017 & dt. 3.7.2017 (Annexure.A/5) till the final disposal of the main OA.

2. When this matter was taken up today, learned counsel for the applicants submitted that he was not pressing his interim relief and was seeking directions

to the respondents to suitably amend the Recruitment Rules (RRs) as per DoPT OM No. AB.14017/61/2008-Estt. (RR) dated 24.03.2009 in a time bound manner.

3. Learned counsel for the respondents Ms. Vertika Sharma submitted that the respondents have already sent a proposal to Ministry of Information and Broadcasting in this regard and are awaiting their approval. She also submits that the respondents shall have no objection if directions were issued to the respondents to decide the matter in a time bound manner.

4. Accordingly, we dispose of this OA without going into the merits of the case with a direction to the respondents to amend the Recruitment Rules as per DoPT OM No. AB.14017/61/2008-Estt. (RR) dated 24.03.2009 within a period of ninety days from the date of receipt of certified copy of this order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/